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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

RA 29/2000 in OA 668/99

DATE OF ORDER : 16.6.2000

Between :-

Yadlapalli Narayana Rao

...Applicant/Applicant

And

1. The Sr. Superintendent of Post Offices, Bhimavaram Division, Bhimavaram, West Godavari Dist.
2. The Asst. Superintendent of Post Offices, Head Office, Palakol, West Godavari Dist.
3. The Postmaster General, Vijaywada, Krishna District.
4. Varada Venkateshwarlu

...Respondents/Respondents

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Counsel for the Applicant : Shri J. Venugopala Rao

Counsel for the Respondents : Shri B.N. Sarma for RR 1 to 3
Shri S.R.K. Rao for R-4

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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(Order per Hon'ble Shri R.Rangarajan, Member (A)).

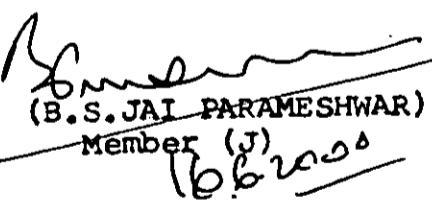
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Heard Sri M.C.Jacob for Sri B.N.Sarma, learned standing counsel for Respondents 1 to 3 and Sri S.Ramakrishna Rao, learned standing counsel for Respondent No.4. None for the applicant.

2. This R.A. is filed for reviewing the judgement in OA 668/99 dt.23.3.2000. The application was rejected on the ground of non submission of M.R.O.Certificate.

3. This R.A. is filed stating that the M.R.O.certificate was issued and hence the rejection of the case is needs to be reviewed. This point has been considered in para-5 of the judgement. If the M.R.O. certificate is issued, such a view could not have been taken. Eventhough the applicant got an opportunity to file a rejoinder, he did not chose to file the same. The reason given for not filing the rejoinder does not appeal to us.

4. In view of what is stated above, we find no merit in the R.A. Hence the same is dismissed with no order as to costs.


(B.S.JAI PARAMESHWAR)
Member (J)
(b6200)


(R.RANGARAJAN)
Member (A)

Dated: 16th June, 2000
Dictated in Open Court.



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